CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL MUMBAI

REGIONAL BENCH - COURT NO. 01

Customs Miscellaneous Application (EH) No. 85696 of 2021

(on behalf of Appellant)

in Customs Appeal No. 85062 of 2018

(Arising out of Order-in-Original No. 13 / KVSS (13) ADG (ADJ.)/DRI, Mumbai/2017-18 dated 31/08/2017 passed by Additional Director General D.R.I (Adjudication), Mumbai)

.....Appellant

Puma Sports India Pvt Ltd

59,CMH Road, Indiranagar, Bangalore – 560038.

VERSUS

Commissioner of Customs – Mumbai ADJ,

.....Respondent

New Custom House, Ballard Estate.

Appearance:

Shri Arnab Roy, Advocate for the Appellant Shri R. K. Dwivedy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL) HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL) MISCELLANEOUS ORDER NO. M/85048/2022

> Date of Hearing: 19.01.2022 Date of Decision: 19.01.2022

PER: S. K. MOHANTY

Heard both sides.

2. Applicant has filed this miscellaneous application, seeking for early hearing of appeal. The ground urged in support of early hearing seems reasonable. Accordingly, in the interest of justice, the early hearing application is allowed. Registry is directed to list the appeal for final hearing on 25.02.2022.

(Dictated and pronounced in the open court)

(C.J. Mathew)
Member (Technical)

(S.K. Mohanty) Member (Judicial)